

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD**

Contempt Application No. 183 of 2004
In
Original Application No. 693 of 2004

Allahabad this the 11th day of April, 2005

Hon'ble Mr. S.C. Chaube, Member (A)
Hon'ble Mr. K.B.S. Rajan, Member (J)

Jagdish Prasad, 61 years, S/o Late Hari Kishan Tiwari,
Permanent Address R/o Village Manikpur, Post Keshavpur,
Simri, District Buxur (Bihar). Present Address 1054/11-K,
Kalindipuram, Rajrooppur, Allahabad.

Applicant

By Advocate Shri S.P.Singh Purwar

Versus

Sri Prakash Divisional Railway Manager, North Central
Railway, Allahabad.

Opposite party

By Advocate Shri A.K. Gaur

O R D E R (Oral)

By Hon'ble Mr. S.C. Chaube, Member (A)

Counsel for the respondents has submitted that compliance of direction dated 22.07.2004 has been carried out. The respondents have filed counter affidavit attaching therewith a copy of the order of Divisional Railway Manager, North Central Railway, Allahabad dated 03.11.2004. It would appear that the respondents were directed by the Tribunal to get the matter verified from their records and after considering the grievance of the

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applicant, ^{and pass a} give him reasoned and detailed reply within a period of three months. We have gone through the order and we are satisfied that necessary compliance has been carried out by the respondents. Accordingly, the contempt application stands dismissed having become infructuous and notice issued to the respondents, ^{is} are discharged.

Member (J)

Member (A)

/M.M./